1	2	3
Operation of Aircraft	?	7
Airworthiness	5	5
Aircraft Accident & Incident	20	19
Air Navigation Services	71	ġ.
Aerodromes	: ©	8
Total findings implemented		65

Under Implementation - 5

- 1. Filling up of vacancies in DGCA
- 2. Amendment to Aircraft Rules in line with ICAO Annex 13 Accident Investigation
- 3. Rules for ANS
- 4. Approval of SAR manual
- 5. Licensing of aerodromes used for scheduled air transport services.

FDI in aviation sector

†1734. SHRI JAI PRAKASH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Ministry is taking any step to ensure that airlines services of other private operators are not affected in view of the recent financial crisis in Kingfisher Airlines and its decision to reduce the number of flights and to discontinue the air services on loss-making routes;
 - (b) if so, the details thereof;
- (c) whether the Ministry is considering a proposal to be sent to the Ministry of Finance for allowing foreign direct investment in the airlines sector; and
 - (d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Directorate General of Civil Aviation (DGCA) has advised all the domestic airlines to operate additional flights to cater to the demand caused due to peak season and cancellation of flights by Kingfisher Airlines.

(c) and (d) At present 49% Foreign direct investment is allowed in the domestic carriers.

[†]Original notice of the question was received in Hindi.

However, no equity from foreign airlines are allowed. A proposal to allow Foreign Direct Investment (FDI) by foreign airlines in Domestic Airlines is under examination of Department of Industrial Policy and Promotion (DIPP).

Outstanding loan of Air India

1735. Ms. MABEL REBELLO: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the outstanding loan, including working capital of Air India;
- (b) the annual interest Air India pays to financial institutions;
- (c) the annual losses of Air India for the last five years, the figures thereof, year-wise; and
- (d) the manner in which the Ministry proposes to convert Air India into profit making PSU?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The total outstanding loan of Air India consisting of aircraft loans and working capital bank loan aggregates to Rs.43,777.10 crores.

- (b) During the year 2010-11, the annual interest paid by Air India to the financial institutions was approximately Rs.3235 crore.
- (c) Air India had incurred losses during the years 2006-07, 2007-08, 2008-09, 2009-10 and 2010-11 Rs.688.21 crores, Rs.2226.16 crores, Rs.5548.26 crores, Rs.5552.44 crores and Rs.6994.00 crores. (provisional) respectively.
- (d) In order to improve its operating and financial performance, Air India has taken, during last three years, various steps such as Rationalization of routes to cut losses, rescheduling/cancellation of future aircraft delivery, return of leased capacity, reduction of contractual employment, review of all agreements on all technical and operational matters, constitution of Turn Around Committee (which includes representatives from senior management and unions) to look at all areas of cost reduction.

Schemes for development of Scheduled Castes in Gujarat

1736. SHRI NATUJI HAJLAJI THAKOR:

SHRI KANJIBHAI PATEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: